

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

FLOODS IN JAMUNA

**Shri Sonavane (Sholapur—Reserv-
ed—Sch Castes)** Sir, under Rule 197,
I beg to call the attention of the Mi-
nister of Home Affairs to the follow-
ing matter of urgent public impor-
tance and I request that he may make
a statement thereon—

(a) Extent and magnitude of
the recent floods in Jamuna,

(b) Damage caused to property
and crops,

(c) Specific measures so far
taken by Government to relieve
distress and to rehabilitate the
affected persons

**The Minister of Home Affairs
(Pandit G. B. Pant)** Sir during the
heavy rains in the last week of July,
the water level of the Jamuna touch-
ed the danger point on 28th of July
but did not actually cross it. There
was no evacuation of cattle or human
beings and no loss of life. There was
also no damage to property except
that the seedlings of the *kharij*
crops in certain villages in the
riverine tract were slightly affected
by the over-flow of water. For the
protection of the adjoining areas the
Shahdara Bund was constructed last
year and the lower marginal bund
was re-inforced this year. A new
bund joining the Shah Alam Bridge
and Coronation Memorial has been
constructed this year to give perma-
nent relief to 14 villages which are
affected by floods and were marooned
during the recent floods. Their
abadis are being shifted to safe sites.

**ARREST AND DETENTION OF A
MEMBER**

Mr Speaker: I have to inform the
House that I have received the fol-
lowing letter dated the 16th August,
1957 from the Deputy Superintendent
of Police, Jaipur City:—

"I have found it my duty in
the exercise of my powers under

— Moved with the recommendation of the President

section 54(I) of the Code of Cri-
minal Procedure 1898, to direct
that **Shri Harish Chandra Sharma**,
Member, Lok Sabha, be arrested
for having committed an offence
under Section 309 of the Indian
Penal Code

Shri Harish Chandra M.P., was
accordingly arrested at 2 A.M. on
16th August, 1957 and is at pre-
sent lodged in Central Jail, Jai-
pur"

***DEMANDS FOR GRANTS—contd**

Ministry of Home Affairs

Mr Speaker The House will now
resume further discussion of the De-
mands for Grants relating to the
Ministry of Home Affairs. Out of 8
hours allotted, 4 hours and 8 minutes
have already been availed of and 3
hours and 52 minutes now remain.
The list of selected Cut Motions re-
lating to these Demands which have
been treated as having been moved
had already been circulated to Mem-
bers on the 14th August.

What time would the hon Home
Minister take for the reply?

**The Minister of Home Affairs
(Pandit G. B. Pant):** As long as can
be spared.

Mr Speaker There are 3 hours
and 52 minutes.

Pandit G. B. Pant. 52 minutes.

Mr Speaker All right. The hon
Shri Datar was in possession of the
House and he may now continue his
speech.

**The Minister of State in the Mini-
stry of Home Affairs (Shri Datar):**
Mr Speaker Sir last time I dealt
with a number of points. I would
not like to take more time than is
absolutely essential for touching
upon two points. One is with regard
to the reservation for the Scheduled
Castes and Tribes. An hon Member,
possibly new to this House, even sug-
gested that this reservation should